

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Justice P. P. Bhatt (President)  
And Pramod Kumar (Vice President)]**

ITA No. 1040/Mum/2020  
Assessment Year: 2014-15

**M/s. Dynamic Industrial Forgings P. Ltd.,** ..... **Appellant**  
*502-503, Shubham Apartments,  
51<sup>st</sup> TPS Road, Bhabhi Naka,  
Borivali West, Mumbai 400091  
[PAN: AACCD3196K]*

**Vs.**

**Deputy Commissioner of Income Tax-Circle 12(1)(1)**  
**Mumbai.** ..... **Respondent**

**Appearances:**

*None for the appellant*

*Bharat Andhle for the respondent*

Date of concluding the hearing: : December 23<sup>rd</sup>, 2020

Date of pronouncement : December 23<sup>rd</sup>, 2020

**O R D E R**

**Per Bench :**

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 23<sup>rd</sup> day of December 2020.

Sd/-  
**Justice P. P. Bhatt**  
(President)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 23<sup>rd</sup> day of December, 2020**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*